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Central Administrative Tribunal, Principal Bench

Original Application No. 2519 of 2002

New Delhi, this the 15th day of July, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member (A)

T.K. Marugan,
Son of late Shri K.M. Nadar,
Dy. Secretary,
Department of Development of
North Eastern Region,
Vigyan Bhawan Annexe,
New Delhi

.... Applicant

(By Advocate: Shri N.S. Verma)

Versus

1. Union of India through

The Secretary,
Government of India,
Ministry of Personnel, Public
Grievances and Pensions,
(Department of Personnel & Training)
North Block, New Delhi.

2. Union Public Service Commission

Through: The Secretary
Dholpur House,
Shahjahan Road,
New Delhi.

3. Mr. Prabhakar,

Deputy Secretary,
Ministry of Power,
Shram Shakti Bhawan,
New Delhi.

4. Shri S.S. Bharaj,

C-1442, C.R. Park,
New Delhi-19

.... Respondents

(By Advocate: Shri K.R. Sachdeva, for respondent 1
Mrs. B. Rana with Ms. Abhilasha Dewan, for
respondent 2
Shri L.R. Khatana, for private respondents)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

While the matter was being argued, it was pointed
that this Tribunal in O.A. 2274/2001 (Dr. A.R. Goyal and
ors. vs. Union of India and ors.) decided on 2.5.2003 had

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dismissed a similar application. This fact is not in controversy though it is pointed that that decision of this Tribunal has been challenged by those applicants by way of judicial review in the Delhi High Court.

2. Keeping in view the abovesaid facts, it is not disputed that the present case is on the same footing as the case of Dr. A. R. Goyal (supra). For the reasons stated therein, the present application is also dismissed.

S. K. Naik
(S. K. Naik)

Member (A)

V. S. Aggarwal
(V. S. Aggarwal)
Chairman

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